

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA (CAA)-06(PB)2017

IN THE MATTER OF:

Nightingale Finance And Leasing Ltd.	Applicant/petitioner
&		
Micro Management Ltd.	Respondent

Order under Section 230-232 of the Companies Act, 2016

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)


For the Applicant/petitioner: Mr. Vipul Gandhi & Mr. Tarun Mehta, Advs.

For the Income Tax Dept.: Ms. Easha Kadian & Mr. Yuvan Gandhi, Advs.

ORDER

Learned counsel for the petitioner states that the petitioner company is likely to obtain no objection from Reserve Bank of India within three weeks. The communication received from Reserve Bank of India may be placed on record along with appropriate affidavit. Power of attorney/vakalatnama by the substituted counsel for the respondent may also be filed in the registry.

Accordingly, hearing is deferred to 05.02.2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

04.12.2017
VINEET